

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 71/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation and restoration of project economics due to unprecedented, unforeseen and uncontrollable depreciation of the INR vis-à-vis the USD pursuant to the judgment dated 18.1.2019 of the Appellate Tribunal for Electricity in Appeal No. 202 of 2016.

Petition No. 46/MP/2023

Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking consequent relief and compensation in terms of Judgment dated 14.11.2022, passed by the Hon'ble Appellate Tribunal for Electricity in Appeal No. 222 of 2021 (Sasan Power Ltd. v MPPMCL & ors).

Petitioner : Sasan Power Limited

Respondent : MPPMCL and ors.

Date of Hearing : **25.4.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rahul Kinra, Advocate, SPL
Shri Aditya Ajay, Advocate, SPL
Shri Girdhar Gopal Khattar, Advocate, SPL
Ms. Poorva Saigal, Advocate, PSPCL
Mr. Ravi Nair, Advocate, PSPCL
Ms. Reeha Singh, Advocate PSPCL
Shri Aditya Singh, Advocate, MPPMCL
Ms. Ranjana Roy Gawai, Advocate, TPDDL
Ms. Vasudha Sen, Advocate, TPDDL
Mr. Aditya Pandey, Advocate, TPDDL
Ms. Niharika Behl, Advocate, TPDDL

Record of Proceedings

At the outset, the learned counsel for the Respondent, PSPCL circulated the copy of the interim order dated 17.2.2023 of the Hon'ble Supreme Court in Civil Appeal No. 570/2023 (PSPCL v SPL & ors) and batch matters, and submitted that



since the Hon'ble Supreme Court has stayed the operation of the judgment & order dated 14.11.2022 of the APTEL in Appeal No. 222 of 2021 (SPL v MPPMCL & ors), the present remand proceedings, may be kept in abeyance, pending final decision of the Hon'ble Court in the said Civil Appeals.

2. On a specific query by the Commission, as to whether the present petitions can be disposed of, with liberty to the Petitioner to approach the Commission, after final decision of the Hon'ble Supreme Court in the said Civil Appeals, the learned counsel for the Petitioner prayed that the proceedings in these petitions may be adjourned *sine die*, pending final decision of the Hon'ble Supreme Court. This was not objected to by the learned counsel for the Respondent PSPCL.

3. Based on consent of the parties, the Commission, adjourned the hearing of these petitions, *sine die*. The parties are at liberty to mention these matters for listing, if any, based on the final decision of the Hon'ble Supreme Court in the said Civil Appeals.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

